The Bombay Government Premises (Eviction) Act, 1955

Act 2 of 1956

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THE BOMBAY GOVERNMENT PREMISES (EVICTION) ACT, 1955.

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BOMBAY ACT No. II OF 1956.\(^1\)

[THE BOMBAY GOVERNMENT PREMISES (EVICTION) ACT, 1955.\(^1\)]

[Received the assent of the President on the 12th day of January 1956; assent first published in the Bombay Government Gazette, Part IV, on the 19th day of January 1956.]

Adapted and modified by the Bombay Adaptation of Laws (State and Concurrent Subjects) Order, 1956.

Amended by Bom. 62 of 1959.

Adapted and modified by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

Amended by Mah. 12 of 1969.\(^*\)

"  "  "  46 of 1976 (18-11-1976).\(\S\)

An Act to provide for the eviction of certain persons from Government Premises and for certain matters connected therewith.

WHEREAS it is expedient to provide for the eviction of certain persons from Government premises and for certain matters connected therewith; It is hereby enacted in the Sixth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Government Premises (Eviction) Act, Short title. 1955.

1A. [Application.]  Deleted by Bom. 62 of 1959, s. 3.

2. In this Act, unless the context otherwise requires,—

(a) "competent authority" means an officer appointed as the competent authority under section 3;

(b) "Government premises" means any premises belonging to, or requisitioned or taken on lease by the State Government, and includes any premises taken on behalf of the State Government on the basis of tenancy or other like

\(^1\) For Statement of Objects and Reasons, see Bombay Government Gazette, 1955, Part V, p. 148.

\(^*\) Clause (b) was deemed always to have been substituted by Mah. 12 of 1969, s. 2.

\(^\dagger\) This Act was extended to, and by such extension shall be in force in, the remaining part of the State of Bombay (vide Bom. 62 of 1959, s. 2).

\(^\S\) Section 6 of Mah. 12 of 1969 reads as follows:—

"6. Notwithstanding anything contained in any judgment, decree or order of any Court or in Application any contract, the provisions of the Bombay Government Premises (Eviction) Act, 1955, shall of Government apply to all premises which have been taken on behalf of the State Government on the basis of tenancy or other like relationship by, or in the name of, any officer subordinate to the State Government, or any officer subordinate to any Corporation, or any person holding office as such, or any person in any capacity or under any authority established by or under any Central or State Act and owned, or controlled, fully or partly by the Government (hereinafter collectively referred to as "the said Corporation")."

\(\dagger\) This indicates the date of commencement of Act.

\(\S\) Section 3 of Mah. 46 of 1976 reads as follows:—

"3. The Bombay Rents, Hotel and Lodging House Rates Control Act, 1947 or any other law

(a) shall not apply to any premises belonging to, or vested in, any company as defined in section 3 of the Companies Act, 1956, in which not less than fifty-one per cent. of the paid-up share capital is held by the State Government, or any Corporation (not being any such company or a local authority) established by or under any Central or State Act and owned, or controlled, fully or partly by the State Government (hereinafter collectively referred to as "the said Corporation");

(b) shall not apply as against the said Corporation to any tenancy, licence or other like relationship created by the said Corporation in respect of any such premises;

(c) but shall apply in respect of any premises let, or given on licence, to the said Corporation."
relationship by, or in the name of, any officer subordinate to the State Government authorised in this behalf;] 1[and also includes any premises belonging to, or taken on lease or held by, or on behalf of—

(i) any company as defined in section 3 of the Companies Act, 1956, in which I of not less than fifty-one per cent. of the paid-up share capital is held by the State 1956. Government;

(ii) any Corporation (not being any such company or a local authority) established by or under any Central or State Act and owned or controlled fully or partly by the State Government];

(c) "land" includes benefits to arise out of land and things attached to the earth or permanently fastened to the earth or permanently fastened to anything attached to the earth:

(d) "premises" means any land or building or part of a building and includes—

(i) the garden, grounds and out-houses, if any, appertaining to such building or part of a building; and

(ii) any fittings affixed to such building or part of a building for the more beneficial enjoyment thereof;

(e) "prescribed" means prescribed by rules made under this Act.

3. The State Government may, by notification in the Official Gazette, appoint an officer who is holding or has held an office, which in its opinion is not lower in rank than that of a Deputy Collector or an Executive Engineer, to be the competent authority for carrying out the purposes of this Act 2[in such area, or in respect of such premises or class of premises in any area, as may be specified in the notification, and more than one officer may be appointed as competent authority in the same area in respect of different premises or different classes of premises.

Power to evict.

4. (1) If the competent authority is satisfied—

(a) that the person authorised to occupy any Government premises, has whether before or after the commencement of this Act,—

(i) not paid rent lawfully due from him in respect of such premises for a period of more than two months, or

(ii) sub-let the whole or any part of such premises, without the permission of the State Government, or the competent authority, or the officer who has or in whose name the premises are taken on behalf of the State Government, or any other officer designated by the State Government in this behalf, or]

(iia) committed, or is committing, such acts of waste as are likely to diminish materially the value, or impair substantially the utility, of the premises, or]

(iii) otherwise acted in contravention of any of the terms, express or implied, under which he is authorised to occupy such premises, or

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1 This was added by Mah. 46 of 1976, s. 2.
2 These words were substituted for the words "in such area as may be specified in the notification" by Bom. 62 of 1959, s. 4.
3 Paragraph (ii) was substituted for the original by Mah. 12 of 1969, s. 3(a).
4 Sub-clause (iia) was inserted by Bom. 62 of 1959, s. 5(a).
(b) that any person is in unauthorised occupation of any Government premises,
or
(c) that any Government premises named are required for any other Government purposes,
the competent authority may,

by notice served (i) by post, or (ii) by affixing a copy of it on the outer door or some other conspicuous part of such premises, or (iii) in such other manner as may be prescribed, order that that person as well as any other person who may be in occupation of the whole or any part of the premises, shall vacate them within one month of the date of the service of the notice.

(2) Before an order under sub-section (1) is made against any person the competent authority shall issue in the manner hereinafter provided a notice in writing calling upon all persons concerned to show cause why an order of eviction should not be made.

1 The words "notwithstanding anything contained in any law for the time being in force" were deleted by Mah. 12 of 1969, s. 3(b).
2 Sub-section (2) was substituted for the original by Bom. 62 of 1959, s. 5(b).
The notice shall—

(a) specify the ground on which the order of eviction is proposed to be made; and

(b) require all persons concerned, that is to say, all persons who are, or may be, in occupation of, or claim interest in, the Government premises, to show cause, if any, against the proposed order, on or before such date as is specified in the notice.

If such person makes an application to the competent authority for extension of the period specified in the notice, the competent authority may grant the same on such terms as to payment and recovery of the amount claimed in the notice, as it deems fit.

Any written statement put in by any person and documents produced in pursuance of the notice shall be filed with the record of the case and such person shall be entitled to appear before the officer proceeding in this connection by advocate, attorney or pleader.

The notice to be served under this sub-section shall be served by having it affixed on the outer door or on some conspicuous part of the premises, and in such manner as may be prescribed; and thereupon the notice shall be deemed to have been duly given to all persons concerned.

(3) If any person refuses or fails to comply with an order made under sub-section (1), the competent authority may evict that person from, and take possession of, the premises and may for that purpose use such force as may be necessary.

(4) The [competent authority] may, after giving fourteen clear days' notice to the person from whom possession of the Government premises has been taken under sub-section (3) and after publishing such notice in the Official Gazette and in at least one newspaper having circulation in the locality, remove or cause to be removed or dispose of by public auction any property remaining on such premises. Such notice shall be served in the manner provided for service of notice under sub-section (1).

(5) Where the property is sold under sub-section (4), the sale proceeds shall, after deducting the expenses of sale, be paid to such person or persons as may appear to the [competent authority] to be entitled to the same:

[Provided that where the competent authority is unable to decide as to the person or persons to whom the balance of the amount is payable or as to the apportionment of the same, he shall refer such dispute to a civil court of competent jurisdiction, and the decision of the court thereon shall be final.]

(6) If a person who has been ordered to vacate any Government premises for the reasons specified in sub-clause (i) or (iii) of clause (a) of sub-section (1) within one month of the date of service of the notice or such longer time as the competent authority may allow, pays to the said competent authority the rent in arrears or carries out or otherwise complies with the terms contravened by him to the satisfaction of the said competent authority, as the case may be, the said competent authority shall in lieu of evicting such person under sub-section (3), cancel its order made under sub-section (1) and thereupon such person shall hold the premises on the same terms on which he held them immediately before such notice was served on him.

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1 These words were substituted for the words "State Government" by Bom. 62 of 1959, s. 5(c) and (d).
2 This proviso was inserted, ibid., s. 5(d).
**Explanations.**—For the purposes of this section and section 5, the expression "unauthorised occupation" in relation to any person authorised to occupy any Government premises, includes the continuance in occupation by him or by any person claiming through or under him of the premises after the authority under which he was allowed to occupy the premises has been duly determined.

5. (1) Subject to any rules made by the State Government in this behalf and without prejudice to the provisions of section 4, where any person is in arrears of rent payable in respect of any Government premises, the competent authority may, by notice served (i) by post, or (ii) by affixing a copy of it on the outer door or some other conspicuous part of such premises, or (iii) in such other manner as may be prescribed, order that person to pay the same within such time not less than ten days as may be specified in the notice. If such person refuses or fails to pay the arrears of rent within the time specified in the notice, such arrears may be recovered as arrears of land revenue.

(2) Where any person is in unauthorised occupation of any Government premises, the competent authority may, in the manner and having regard to the principles of assessment of damages, prescribed, assess such damages on account of the use and occupation of the premises as it may deem fit, and may, by notice served (i) by post, or (ii) by affixing a copy of it on the outer door or some other conspicuous part of such premises, or (iii) in such other manner as may be prescribed, order that person to pay the damages within such time as may be specified in the notice. If such person refuses or fails to pay the damages within the time specified in the notice, the damages may be recovered from him as arrears of land revenue.

(3) No order shall be made under sub-section (2) until after the issue of a notice in writing to the person calling on him to show cause, within a reasonable period to be specified in such notice, why such order should not be made, and until his objections, if any, and any evidence he may produce in support of the same, have been considered by the competent authority.

6. (1) Without prejudice to the provisions of section 4, where any person to whom Government premises have been allotted, is—

(a) an employee of the State Government, or

(b) an employee of a local authority, who has executed an agreement as provided in sub-section (2),

and is in arrears of rent payable in respect of such Government premises, the amount of rent due in respect of such premises shall on a requisition in writing made in that behalf by the competent authority be liable to be deducted from the salary or wages payable to such person. On receipt of such requisition, the head of the Government department or office under whom such person is employed, or, as the case may be, the local authority, shall deduct from the salary or wages payable to such person the amount specified in the requisition, and pay the amount so deducted to the competent authority in satisfaction of the amount due as aforesaid.

(2) An employee of a local authority who is allotted Government premises may execute an agreement in favour of the State Government providing that the local authority by or under whom he is employed shall be competent to deduct from time to time from the salary or wages payable to him, such amount as is specified in the agreement, and to pay the amount so deducted to the competent authority in satisfaction of any amounts due by him in respect of any Government premises allotted to him.

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1 These words were substituted for the words "in the prescribed manner" by Bom. 62 of 1959, s. 6.
2 Sections 6, 6A, 7 and 8 were substituted for sections 6, 7 and 8, ibid., s. 7.
6A. A competent authority shall, for the purpose of holding any inquiry under power of
this Act, have the same powers as are vested in a Civil Court under the Code of competent
Civil Procedure, 1908, when trying a suit, in respect of the following matters, namely:—

(a) summoning and enforcing the attendance of any person and examining
him on oath;

(b) requiring the discovery and production of documents;

(c) any other matter which may be prescribed.

7. (1) An appeal shall lie from every order of the competent authority, made in Appeals,
respect of any Government premises, under section 4 or section 5 to an appellate
officer who shall be the District Judge of the district in which the Government
premises are situate, or such other judicial officer in that district, being a judicial
officer of not less than ten years’ standing, as the District Judge may designate
in this behalf.

(2) An appeal under sub-section (1) shall be preferred—

(a) in the case of an appeal from an order under section 4, within thirty days
from the date of the service of the notice relating to the order under sub-section
(1) of the section; and

(b) in the case of an appeal from an order under section 5, within thirty days
from the date of the service of the notice relating to the order under sub-section
(1) or (2) of that section, as the case may be:

Provided that the appellate officer may entertain the appeal after the expiry of
the said period of thirty days, if he is satisfied that the appellant was prevented
by sufficient cause from filing the appeal in time.

(3) Where an appeal is preferred from an order of the competent authority, the
appellate officer may stay the enforcement of that order for such period, and on
such conditions as he deems fit.

(4) Every appeal under this section shall be disposed of by the appellate officer
as expeditiously as possible.

(5) For the purposes of this section, Greater Bombay shall be deemed to be
a district and the principal Judge of the City Civil Court, Bombay shall be deemed
to be the District Judge of the district.

8. Save as otherwise expressly provided in this Act, every order made by Finality of
a competent authority or appellate officer under this Act shall be final, and shall not orders.
be called in question in any original suit, application or execution proceeding.]

1[8A. No Civil Court shall have jurisdiction to entertain any suit or proceeding Bar of
in respect of the eviction of any person from any Government premises on any of jurisdiction.
the grounds specified in section 4 or the recovery of the arrears of rent or the
damages payable for use or occupation of such premises.]

BC-20 1 Section 8A was inserted by Mah. 12 of 1969, s. 4.
9. No suit, prosecution or other legal proceedings shall lie against the State Government or the competent authority in respect of anything which is in good faith done or intended to be done in pursuance of this Act or any rules or orders made thereunder.

10. [Delegation.] Deleted by Bom. 62 of 1959, s. 8.

Penalty.

11. Any person who obstructs the lawful exercise of any power conferred by or under this Act shall, on conviction, be punished with fine which may extend to one thousand rupees.

Rules.

12. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:

(a) the forms of notices and the other manner in which they may be served;

(aa) the holding of inquiries under this Act;

(b) the procedure to be followed in taking possession of Government premises;

(c) the manner in which damages for unauthorised occupation may be assessed

[and the principles which may be taken into account in assessing such damages];

(d) the manner in which appeals may be preferred and the procedure to be followed in appeals;

(e) any other matter which has to be or may be prescribed.

[(3) All rules made under this section shall be laid for not less than thirty days before each House of the Legislature as soon as possible after they are made, and shall be subject to such modifications, as the Legislature may make during the session in which they are so laid, or the session immediately following.]

1 Clause (aa) was inserted by Bom. 62 of 1959, s. 9(a).
2 These words were added, ibid.
3 Sub-section (3) was inserted, ibid., s. 9 (b).
In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Government Premises (Eviction) (Amendment) Act, 2007 (Mah. Act No. I of 2008), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. I OF 2008.

[First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 4th January 2008].


Bom. II of 1956. WHEREAS, it is expedient further to amend the Bombay Government Premises (Eviction) Act, 1955, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows:--

1. (1) This Act may be called the Bombay Government Premises (Eviction) (Amendment) Act, 2007.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

(1)
2. In section 2 of the Bombay Government Premises (Eviction) Act, 1955, in clause (b), after sub-clause (ii), the following sub-clause shall be added, namely:--

"(iii) a Wakf, registered with the Maharashtra State Board of Wakfs;"